

## **Regarding need to introduce regulations to control outsourcing of Public Sector Undertakings-Laid**

**SUSHRI PRANITI SUSHILKUMAR SHINDE (SOLAPUR):** The issue of privatization and rampant outsourcing of public sector enterprises to private contractors can have widespread implications, especially concerning reservation policies in jobs that aim to benefit marginalized communities. Providing jobs is a fundamental responsibility of the state but this responsibility has increasingly been delegated to the private sector, where profit motives often take precedence over social welfare policies. Following the privatization of 23 PSUs, the Government is now making efforts to quickly privatize additional sectors, including banks, LIC, and railways. Private enterprises are not legally bound to adhere to the reservation policies of the Government, which would undermine the job opportunities for SCs, STs, and OBCs. In 2013, the public sector had 14 lakh permanent positions, but by 2023, this number decreased to 8.4 lakh. This cycle of privatization resulted in the elimination of nearly 6 lakh permanent jobs, which would have otherwise provided the benefit of reservation. Given the implications of privatization on reservation policies, it is proposed that the Government introduce regulations to limit the outsourcing of PSUs to private players. Rather than opting for privatization the Government should focus upon the objective to enhance the efficiency of the public sector enterprises.